

DD No.52A
PS: Tilak Nagar
27.06.2020

State
Vs.
Rahul Rai

Present: Ld. APP for the State through video-conferencing in
Cisco-Webex Application vide Meeting No. 576 403 936.
Sh. R.K. Garg, Ld. counsel for the applicant/accused.


Argument heard on the interim bail application on behalf of the
accused. It is stated that the accused was falsely implicated in the
present case.

Bail application is opposed by Ld. APP for the State.

As the alleged recovery has already been effected, no useful
purpose will be served by keeping the accused in JC. Accordingly, the
accused Rahul Rai be hereby released on bail, if he is not required to be
kept in JC in any other criminal case, on his furnishing the personal bond
in the sum of Rs. 10,000/- to the satisfaction of Jail Superintendent
concerned. Jail Superintendent shall also ascertain from PS concerned
as to whether the address of the accused is verified or not before
releasing the accused.

Full signed duplicate of this order be sent to Jail Superintendent
concerned, which shall also be treated as release warrant upon the
acceptance of personal bond.

Copy of this order be given Dasti, as prayed for.


(Pankaj Arora)
DMM/West/THC/Delhi

State
Vs.
Ravi @ Bhikhari

Present: Ld. APP for the State through video-conferencing in
Cisco-Webex Application vide Meeting No. 576 403 936.
Sh. Vineet Malhotra, Ld. LAC for the
applicant/accused.

Argument heard on the interim bail application on behalf of the
accused. It is stated that the accused was falsely implicated in the present
case. It is submitted that the applicant/accused is in JC for more than 15
days. It is further submitted that the application has been scrutinized by the
High Power Committee constituted as per the minute dated 18.05.2020 of
the Hon'ble High Court of Delhi.

Bail application is opposed by Ld. APP for the State.

As the alleged recovery has already been effected, no useful purpose
will be served by keeping the accused in JC particularly in view of outbreak
of COVID-19. Accordingly, the accused Ravi @ Bhikharibe hereby released
on interim bail for 45 days, if he is not required to be kept in JC in any other
criminal case, on his furnishing the personal bond in the sum of Rs. 10,000/-
to the satisfaction of Jail Superintendent concerned. Jail Superintendent
shall also ascertain from PS concerned as to whether the address of the
accused is verified or not before releasing the accused.

Full signed duplicate of this order be sent to Jail Superintendent
concerned, which shall also be treated as release warrant upon the
acceptance of personal bond.

Copy of this order be given Dasti, as prayed for.

(Pankaj Arora)
DMM/West/THC/Delhi
27.06.2020

FIR No. 7481/2020
PS Tilak Nagar
27.06.2020

State

Vs.

Ashwani

Present: Ld. APP for the State through video-conferencing in
Cisco-Webex Application vide Meeting No. 576 403
936.

Sh. Ajay Sinha, Ld. counsel for the applicant/accused.


Argument heard on the bail application on behalf of the
accused. It is stated that the accused was falsely implicated in the
present case.

Bail application is opposed by Ld. APP for the State.

Since the accused has already been on interim bail, interim
bail of the accused is hereby extended for further period of 45 days
w.e.f. 30.06.2020.

Full signed duplicate of this order be sent to Jail
Superintendent concerned, which shall also be treated as release
warrant upon the acceptance of personal bond.

Copy of this order be given Dasti, as prayed for.


(Pankaj Arora)
DMM/West/THC/Delhi
27.06.2020

FIR No. 9364/20
PS: Moti Nagar
27.06.2020

State
Vs.
Ashwani

Present: Ld. APP for the State through video-conferencing in
Cisco-Webex Application vide Meeting No. 576 403
936.

Sh. Ajay Sinha, Ld. counsel for the applicant/accused.


Argument heard on the bail application on behalf of the
accused. It is stated that the accused was falsely implicated in the
present case.

Bail application is opposed by Ld. APP for the State.

Since the accused has already been on interim bail, interim
bail of the accused is hereby extended for further period of 45 days
w.e.f. 30.06.2020.

Full signed duplicate of this order be sent to Jail
Superintendent concerned, which shall also be treated as release
warrant upon the acceptance of personal bond.

Copy of this order be given Dasti, as prayed for.


(Pankaj Arora)
DMM/West/THC/Delhi
27.06.2020

State

Vs.

Khyali @ Amit

Present: Ld. APP for the State through video-conferencing in Cisco-Webex Application vide Meeting No. 576 403 936.
Sh. Vineet Jain, Ld. counsel for the applicant/accused through video-conferencing in Cisco-Webex Application vide Meeting No. 576 403 936.

Argument heard on the interim bail application on behalf of the accused. It is stated that the accused was falsely implicated in the present case. It is submitted that the applicant/accused is in JC for the last two years. It is further submitted that the accused has already been granted bail in murder case on 28.03.2020.

Bail application is opposed by Ld. APP for the State.

As the investigation 'qua' the applicant/accused is complete, no useful purpose will be served by keeping the accused in JC particularly in view of outbreak of COVID-19. Accordingly, the accused Khyali @ Amit be hereby released on interim bail for 45 days, if he is not required to be kept in JC in any other criminal case, on his furnishing the personal bond in the sum of Rs. 20,000/- to the satisfaction of Jail Superintendent concerned. Jail Superintendent shall also ascertain from PS concerned as to whether the address of the accused is verified or not before releasing the accused.

Full signed duplicate of this order be sent to Jail Superintendent concerned, which shall also be treated as release warrant upon the acceptance of personal bond.

Copy of this order be given Dasti, as prayed for.

(Pankaj Arora)
DMM/West/THC/Delhi
27.06.2020

FIR No. 020319/20
PS Ranhola
27.06.2020

State

Vs.

Ankit


Present: Ld. APP for the State through video-conferencing in
Cisco-Webex Application vide Meeting No. 576 403 936.
Sh. Manish Kumar, Ld. counsel for the applicant/accused.
Argument heard on the bail application on behalf of the accused.
It is stated that the accused was falsely implicated in the present case.

Bail application is opposed by Ld. APP for the State.

As the alleged recovery has already been effected and no useful purpose will be served by keeping the accused in JC. Accordingly, the accused Ankit be hereby released, if he is not required to be kept in JC in any other criminal case, on his furnishing the personal bond in the sum of Rs. 10,000/- to the satisfaction of Jail Superintendent concerned. Jail Superintendent shall also ascertain from PS concerned as to whether the address of the accused is verified or not before releasing the accused.

Full signed duplicate of this order be sent to Jail Superintendent concerned, which shall also be treated as release warrant upon the acceptance of personal bond.

Copy of this order be given Dasti, as prayed for.


(Pankaj Arora)
DMM/West/THC/Delhi
27.06.2020

Resubmitted copy
Chetan Kumar
D/Bon/19
8200153818
Chetan K
27/6/20

E-FIR No. 012202/20
PS: Nangloi
27.06.2020

State

Vs.

Sachin

Present: Ld. APP for the State through video-conferencing in
Cisco-Webex Application vide Meeting No. 576 403 936.
Sh. Deepak Chauhan, Ld. counsel for the
applicant/accused.

Argument heard on the bail application on behalf of the accused.

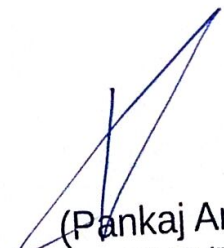
It is stated that the accused was falsely implicated in the present case.

Bail application is opposed by Ld. APP for the State.

As the alleged recovery has already been effected and
investigation 'qua' the applicant/accused is complete, no useful purpose
will be served by keeping the accused in JC. Accordingly, the accused
Sachin be hereby released, if he is not required to be kept in JC in any
other criminal case, on his furnishing the personal bond in the sum of
Rs. 10,000/- to the satisfaction of Jail Superintendent concerned. Jail
Superintendent shall also ascertain from PS concerned as to whether
the address of the accused is verified or not before releasing the
accused.

Full signed duplicate of this order be sent to Jail Superintendent
concerned, which shall also be treated as release warrant upon the
acceptance of personal bond.

Copy of this order be given Dasti, as prayed for.


(Pankaj Arora)
DMM/West/THC/Delhi
27.06.2020

FIR No. 623/20
PS: Khayala
27.06.2020

State

Vs.

Shahrukh S/o Sadar Ali

Present: Ld. APP for the State through video-conferencing in
Cisco-Webex Application vide Meeting No. 576 403 936.
Sh. Akhil Tarun Goel, Ld. counsel for the applicant/accused.

Argument heard on the bail application on behalf of the accused.

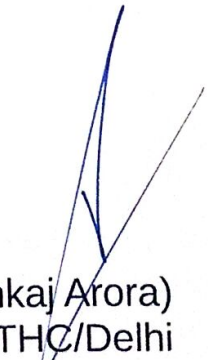
It is stated that the accused was falsely implicated in the present case.

Bail application is opposed by Ld. APP for the State.

As the alleged recovery has already been effected and investigation 'qua' the applicant/accused is complete, no useful purpose will be served by keeping the accused in JC. Accordingly, the accused Shahrukh S/o Sh. Sadar be hereby released, if he is not required to be kept in JC in any other criminal case, on his furnishing the personal bond in the sum of Rs. 10,000/- to the satisfaction of Jail Superintendent concerned. Jail Superintendent shall also ascertain from PS concerned as to whether the address of the accused is verified or not before releasing the accused.

Full signed duplicate of this order be sent to Jail Superintendent concerned, which shall also be treated as release warrant upon the acceptance of personal bond.

Copy of this order be given Dasti, as prayed for.


(Pankaj Arora)
DMM/West/THC/Delhi
27.06.2020

E-FIR No. 012202/20
PS: Nangloi
27.06.2020

State
Vs.
Shivam

Present: Ld. APP for the State through video-conferencing in
Cisco-Webex Application vide Meeting No. 576 403 936.
Sh. Deepak Chauhan, Ld. counsel for the
applicant/accused.


Argument heard on the bail application on behalf of the accused.
It is stated that the accused was falsely implicated in the present case.

Bail application is opposed by Ld. APP for the State.

As the alleged recovery has already been effected and
investigation 'qua' the applicant/accused is complete, no useful purpose
will be served by keeping the accused in JC. Accordingly, the accused
Shivam be hereby released, if he is not required to be kept in JC in any
other criminal case, on his furnishing the personal bond in the sum of
Rs. 10,000/- to the satisfaction of Jail Superintendent concerned. Jail
Superintendent shall also ascertain from PS concerned as to whether
the address of the accused is verified or not before releasing the
accused.

Full signed duplicate of this order be sent to Jail Superintendent
concerned, which shall also be treated as release warrant upon the
acceptance of personal bond.

Copy of this order be given Dasti, as prayed for.


(Pankaj Arora)
DMM/West/THC/Delhi
27.06.2020

FIR No. 199/20
PS: Punjabi Bagh
27.06.2020

State

Vs.

Monu

Present: Ld. APP for the State through video-conferencing in
Cisco-Webex Application vide Meeting No. 576 403 936.
Sh. Mohan Singh, Ld. counsel for the
applicant/accused.

Argument heard on the bail application on behalf of the accused. It
is stated that the accused was falsely implicated in the present case.

Bail application is opposed by Ld. APP for the State.

It is observed that there is an allegation of offence punishable U/s
304A of IPC which is punishable with imprisonment for life. Thus, in view
of Section 437 of Cr.P.C., the bail application is not maintainable in this
Court. Accordingly, the bail application is hereby dismissed.

Copy of this Order be given Dasti, as prayed for.

(Pankaj Arora)
DMM/West/THC/Delhi
27.06.2020

FIR No. 444/20
PS Moti Nagar
27.06.2020

State

Vs.

Tejpal

Present: Ld. APP for the State through video-conferencing in
Cisco-Webex Application vide Meeting No. 576 403 936.

Sh. Sandeep Duhan, Ld. counsel for the applicant/accused.

Argument heard on the bail application on behalf of the accused.

It is stated that the accused was falsely implicated in the present case.

Bail application is opposed by Ld. APP for the State.

There is an allegation against the accused of having been found in possession about 50 cartons of illicit liquor in a mini truck. The owner of the said truck is yet to be ascertained and arrested. The previous bail application has already been dismissed on 19.06.2020. The investigation in the present case is going on. no ground is made out for grant of bail at this stage. Accordingly, the present bail application is hereby dismissed.

Copy of this Order be given Dasti, as prayed for.

(Pankaj Arora)
DMM/West/THC/Delhi
27.06.2020

E-FIR No. 11469/20
PS: Mundka
27.06.2020

State

Vs.

Rinku @ Sachin

Present: Ld. APP for the State through video-conferencing in
Cisco-Webex Application vide Meeting No. 576 403 936.
Sh. Rohit Kumar, Ld. counsel for the
applicant/accused.

Argument heard on the bail application on behalf of the accused.
It is stated that the accused was falsely implicated in the present case.

Bail application is opposed by Ld. APP for the State.

As the alleged recovery has already been effected and
investigation 'qua' the applicant/accused is complete, no useful purpose
will be served by keeping the accused in JC. Accordingly, the accused
Rinku @ Sachin be hereby released, if he is not required to be kept in
JC in any other criminal case, on his furnishing the personal bond in the
sum of Rs. 10,000/- to the satisfaction of Jail Superintendent concerned.
Jail Superintendent shall also ascertain from PS concerned as to
whether the address of the accused is verified or not before releasing
the accused.

Full signed duplicate of this order be sent to Jail Superintendent
concerned, which shall also be treated as release warrant upon the
acceptance of personal bond.

Copy of this order be given Dasti, as prayed for.

(Pankaj Arora)
DMM/West/THC/Delhi
27.06.2020

FIR No. 44/20
PS: Anand Parbat
27.06.2020

State
Vs.
Suraj @ Tita

Present: Ld. APP for the State through video-conferencing in
Cisco-Webex Application vide Meeting No. 576 403 936.
Sh. V.C. Gautam, Ld. counsel for the applicant/accused.

Argument heard on the bail application on behalf of the accused.
It is stated that the accused was falsely implicated in the present case.

Bail application is not opposed by Ld. APP for the State as the
offence is bailable in nature on the basis of MLC.

There is an allegation against the accused that he along with co-
accused persons had hit the complainant with knife. As per the MLC,
the injured received the simple injury. Under these circumstances,
Accordingly, the accused Suraj @ Tita be hereby released, if he is not
required to be kept in JC in any other criminal case, on his furnishing the
personal bond in the sum of Rs. 10,000/- to the satisfaction of Jail
Superintendent concerned. Jail Superintendent shall also ascertain from
PS concerned as to whether the address of the accused is verified or not
before releasing the accused.

Full signed duplicate of this order be sent to Jail Superintendent
concerned, which shall also be treated as release warrant upon the
acceptance of personal bond.

Copy of this order be given Dasti, as prayed for.

(Pankaj Arora)
DMM/West/THC/Delhi
27.06.2020

FIR No. 0683/20
State Vs. Badal @ Pandu
PS: Nangloi
27.06.2020

Present: Ld. APP for the State through video-conferencing in
Cisco-Webex Application vide Meeting No. 576 403
936.

Sh. Dhanajya Kumar Jha, Ld. counsel for the
applicant/accused.

IO/SI Bhagwati Prasad in person.

Argument heard on the bail application on behalf of the
accused. It is stated that the accused was falsely implicated in the
present case. There is delay of 24 hours in registration of FIR.

Bail application is opposed by Ld. APP for the State.

There is an allegation against the accused that he along with
co-accused persons had choked the neck of complainant and
robbed Rs. 650/- and Adhar Card from the pocket of the
complainant. The co-accused Lohri is yet to be arrested. The
investigation in the present case is still going on. No ground is
made out for grant of bail at this stage. Accordingly, the present bail
application is hereby dismissed.

Copy of this Order be given Dasti, as prayed for.

(Pankaj Arora)
DMM/West/THC/Delhi
27.06.2020

FIR No. 0683/20
State Vs. Aman
PS: Nangloi
27.06.2020

Present: Ld. APP for the State through video-conferencing in
Cisco-Webex Application vide Meeting No. 576 403
936.

Sh. Dhanajya Kumar Jha, Ld. counsel for the
applicant/accused.

IO/SI Bhagwati Prasad in person.

Argument heard on the bail application on behalf of the
accused. It is stated that the accused was falsely implicated in the
present case. There is delay of 24 hours in registration of FIR.

Bail application is opposed by Ld. APP for the State.

There is an allegation against the accused that he along with
co-accused persons had choked the neck of complainant and
robbed Rs. 650/- and Adhar Card from the pocket of the
complainant. The co-accused Lohri is yet to be arrested. The
investigation in the present case is still going on. No ground is
made out for grant of bail at this stage. Accordingly, the present bail
application is hereby dismissed.

Copy of this Order be given Dasti, as prayed for.

(Pankaj Arora)
DMM/West/THC/Delhi
27.06.2020

FIR No. 126/20
PS: Moti Nagar
U/s 419/420 IPC & 66C/66D I.T. Act.
27.06.2020

State

Vs.

Vivek Mishra

Present: Ld. APP for the State through video-conferencing in
Cisco-Webex Application vide Meeting No. 576 403
936.

Sh. Upendra Mani Tripathi, Ld. counsel for the
applicant/accused.

Argument heard on the bail application on behalf of the
accused. It is stated that the accused was falsely implicated in the
present case.

Bail application is opposed by Ld. APP for the State.

Since the accused has already been on interim bail, interim
bail of the accused is hereby extended for further period of 45 days
w.e.f. 27.06.2020.

Full signed duplicate of this order be sent to Jail
Superintendent concerned, which shall also be treated as release
warrant upon the acceptance of personal bond.

Copy of this order be given Dasti, as prayed for.

Received copy of order

U. M. Tripathi

U. M. Tripathi

(Pankaj Arora)
DMM/West/THC/Delhi
27.06.2020

FIR No. 549/20
PS: Rajouri Garden
27.06.2020

State

Vs.

Rahul

Present: Ld. APP for the State through video-conferencing in
Cisco-Webex Application vide Meeting No. 576 403 936.
Sh. Sushil Kumar Pandey, Ld. counsel for the
applicant/accused.

Argument heard on the bail application on behalf of the accused.
It is stated that the accused was falsely implicated in the present case.

Bail application is opposed by Ld. APP for the State.

As the alleged recovery has already been effected, no useful
purpose will be served by keeping the accused in JC. Accordingly, the
accused Rahul be hereby released, if he is not required to be kept in JC
in any other criminal case, on his furnishing the personal bond in the
sum of Rs. 10,000/- to the satisfaction of Jail Superintendent concerned.
Jail Superintendent shall also ascertain from PS concerned as to
whether the address of the accused is verified or not before releasing
the accused.

Full signed duplicate of this order be sent to Jail Superintendent
concerned, which shall also be treated as release warrant upon the
acceptance of personal bond.

Copy of this order be given Dasti, as prayed for.

(Pankaj Arora)
DMM/West/THC/Delhi
27.06.2020

State

Vs.

Sunil @ Dassu

Present: Ld. APP for the State through video-conferencing in
Cisco-Webex Application vide Meeting No. 576 403 936.
Sh. Vineet Malhotra, Ld. LAC for the
applicant/accused.

Argument heard on the interim bail application on behalf of the
accused. It is stated that the accused was falsely implicated in the present
case. It is submitted that the applicant/accused is in JC for more than 15
days. It is further submitted that the application has been scrutinized by the
High Power Committee constituted as per the minute dated 18.05.2020 of
the Hon'ble High Court of Delhi.

Bail application is opposed by Ld. APP for the State.

As the alleged recovery has already been effected, no useful purpose
will be served by keeping the accused in JC particularly in view of outbreak
of COVID-19. Accordingly, the accused Sunil @ Dassu be hereby released
on interim bail for 45 days, if he is not required to be kept in JC in any other
criminal case, on his furnishing the personal bond in the sum of Rs. 10,000/-
to the satisfaction of Jail Superintendent concerned. Jail Superintendent
shall also ascertain from PS concerned as to whether the address of the
accused is verified or not before releasing the accused.

Full signed duplicate of this order be sent to Jail Superintendent
concerned, which shall also be treated as release warrant upon the
acceptance of personal bond.

Copy of this order be given Dasti, as prayed for.

(Pankaj Arora)
DMM/West/THC/Delhi
27.06.2020

E-FIR No. 000302/19
PS: Moti Nagar
27.06.2020

State
Vs.
Avtar Singh

Present: Ld. APP for the State through video-conferencing in
Cisco-Webex Application vide Meeting No. 576 403 936.
Sh. Vineet Malhotra, Ld. LAC for the
applicant/accused.

Argument heard on the interim bail application on behalf of the
accused. It is stated that the accused was falsely implicated in the present
case. It is submitted that the applicant/accused is in JC for more than 15
days. It is further submitted that the application has been scrutinized by the
High Power Committee constituted as per the minute dated 18.05.2020 of
the Hon'ble High Court of Delhi.

Bail application is opposed by Ld. APP for the State.

As the alleged recovery has already been effected, no useful purpose
will be served by keeping the accused in JC particularly in view of outbreak
of COVID-19. Accordingly, the accused Avtar Singh be hereby released on
interim bail for 45 days, if he is not required to be kept in JC in any other
criminal case, on his furnishing the personal bond in the sum of Rs. 10,000/-
to the satisfaction of Jail Superintendent concerned. Jail Superintendent
shall also ascertain from PS concerned as to whether the address of the
accused is verified or not before releasing the accused.

Full signed duplicate of this order be sent to Jail Superintendent
concerned, which shall also be treated as release warrant upon the
acceptance of personal bond.

Copy of this order be given Dasti, as prayed for.

(Pankaj Arora)
DMM/West/THC/Delhi
27.06.2020

FIR No. 385/16
PS: Moti Nagar
27.06.2020

State
Vs.
Nasimuddin

Present: Ld. APP for the State through video-conferencing in
Cisco-Webex Application vide Meeting No. 576 403 936.
Sh. Vineet Malhotra, Ld. LAC for the
applicant/accused.

Argument heard on the interim bail application on behalf of the accused. It is stated that the accused was falsely implicated in the present case. It is submitted that the applicant/accused is in JC for more than 15 days. It is further submitted that the application has been scrutinized by the High Power Committee constituted as per the minute dated 18.05.2020 of the Hon'ble High Court of Delhi.

Bail application is opposed by Ld. APP for the State.

As the alleged recovery has already been effected, no useful purpose will be served by keeping the accused in JC particularly in view of outbreak of COVID-19. Accordingly, the accused Nasimuddin be hereby released on interim bail for 45 days, if he is not required to be kept in JC in any other criminal case, on his furnishing the personal bond in the sum of Rs. 10,000/- to the satisfaction of Jail Superintendent concerned. Jail Superintendent shall also ascertain from PS concerned as to whether the address of the accused is verified or not before releasing the accused.

Full signed duplicate of this order be sent to Jail Superintendent concerned, which shall also be treated as release warrant upon the acceptance of personal bond.

Copy of this order be given Dasti, as prayed for.

(Pankaj Arora)
DMM/West/THC/Delhi
27.06.2020

FIR No. 09443/20
PS: Moti Nagar
27.06.2020

State
Vs.
Habbibul

Present: Ld. APP for the State through video-conferencing in
Cisco-Webex Application vide Meeting No. 576 403 936.
Sh. Vineet Malhotra, Ld. LAC for the
applicant/accused.

Argument heard on the interim bail application on behalf of the accused. It is stated that the accused was falsely implicated in the present case. It is submitted that the applicant/accused is in JC for more than 15 days. It is further submitted that the application has been scrutinized by the High Power Committee constituted as per the minute dated 18.05.2020 of the Hon'ble High Court of Delhi.

Bail application is opposed by Ld. APP for the State.

As the alleged recovery has already been effected, no useful purpose will be served by keeping the accused in JC particularly in view of outbreak of COVID-19. Accordingly, the accused Habbibul be hereby released on interim bail for 45 days, if he is not required to be kept in JC in any other criminal case, on his furnishing the personal bond in the sum of Rs. 10,000/- to the satisfaction of Jail Superintendent concerned. Jail Superintendent shall also ascertain from PS concerned as to whether the address of the accused is verified or not before releasing the accused.

Full signed duplicate of this order be sent to Jail Superintendent concerned, which shall also be treated as release warrant upon the acceptance of personal bond.

Copy of this order be given Dasti, as prayed for.

(Pankaj Arora)
DMM/West/HC/Delhi
27.06.2020

State
Vs.
Surender

Present: Ld. APP for the State through video-conferencing in
Cisco-Webex Application vide Meeting No. 576 403 936.
Sh. Vineet Malhotra, Ld. LAC for the
applicant/accused.

Argument heard on the interim bail application on behalf of the
accused. It is stated that the accused was falsely implicated in the present
case. It is submitted that the applicant/accused is in JC for more than 15
days. It is further submitted that the application has been scrutinized by the
High Power Committee constituted as per the minute dated 18.05.2020 of
the Hon'ble High Court of Delhi.

Bail application is opposed by Ld. APP for the State.

As the alleged recovery has already been effected, no useful purpose
will be served by keeping the accused in JC particularly in view of outbreak
of COVID-19. Accordingly, the accused Surender be hereby released on
interim bail for 45 days, if he is not required to be kept in JC in any other
criminal case, on his furnishing the personal bond in the sum of Rs. 10,000/-
to the satisfaction of Jail Superintendent concerned. Jail Superintendent
shall also ascertain from PS concerned as to whether the address of the
accused is verified or not before releasing the accused.

Full signed duplicate of this order be sent to Jail Superintendent
concerned, which shall also be treated as release warrant upon the
acceptance of personal bond.

Copy of this order be given Dasti, as prayed for.


(Pankaj Arora)
DMM/West/THC/Delhi
27.06.2020

FIR No. 548/20
PS: Punjabi Bagh
27.06.2020

State
Vs.
Rakesh

Present: Ld. APP for the State through video-conferencing in
Cisco-Webex Application vide Meeting No. 576 403 936.
Sh. Vineet Malhotra, Ld. LAC for the
applicant/accused.

Argument heard on the interim bail application on behalf of the
accused. It is stated that the accused was falsely implicated in the present
case. It is submitted that the applicant/accused is in JC for more than 15
days. It is further submitted that the application has been scrutinized by the
High Power Committee constituted as per the minute dated 18.05.2020 of
the Hon'ble High Court of Delhi.

Bail application is opposed by Ld. APP for the State.

As the alleged recovery has already been effected, no useful purpose
will be served by keeping the accused in JC particularly in view of outbreak
of COVID-19. Accordingly, the accused Rakesh be hereby released on
interim bail for 45 days, if he is not required to be kept in JC in any other
criminal case, on his furnishing the personal bond in the sum of Rs. 10,000/-
to the satisfaction of Jail Superintendent concerned. Jail Superintendent
shall also ascertain from PS concerned as to whether the address of the
accused is verified or not before releasing the accused.

Full signed duplicate of this order be sent to Jail Superintendent
concerned, which shall also be treated as release warrant upon the
acceptance of personal bond.

Copy of this order be given Dasti, as prayed for.

(Pankaj Arora)
DMM/West/THC/Delhi
27.06.2020

FIR No. 000119/20
PS: Mundka
27.06.2020

State

Vs.

Sonu

Present: Ld. APP for the State through video-conferencing in
Cisco-Webex Application vide Meeting No. 576 403 936.
Sh. Sushil Kumar Pandey, Ld. counsel for the
applicant/accused through video-conferencing in
Cisco-Webex Application vide Meeting No. 576 403 936


Argument heard on the bail application on behalf of the accused.
It is stated that the accused was falsely implicated in the present case.

Bail application is opposed by Ld. APP for the State.

As the alleged recovery has already been effected, no useful
purpose will be served by keeping the accused in JC. Accordingly, the
accused Sonu be hereby released, if he is not required to be kept in JC
in any other criminal case, on his furnishing the personal bond in the
sum of Rs. 10,000/- to the satisfaction of Jail Superintendent concerned.
Jail Superintendent shall also ascertain from PS concerned as to
whether the address of the accused is verified or not before releasing
the accused.

Full signed duplicate of this order be sent to Jail Superintendent
concerned, which shall also be treated as release warrant upon the
acceptance of personal bond.

Copy of this order be given Dasti, as prayed for.


(Pankaj Arora)
DMM/West/THC/Delhi
27.06.2020

This is an application for releasing vehicle bearing no. DL-6SAB-5772 on

Superdari.

Present:- Ld. APP for the State.

Applicant in person.

IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.**

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. **DL-6SAB-5772** be released to the **registered owner after due identity verification** and on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

Copy of this order be given dasti to applicant.

Panchnama and valuation report shall be filed in the court along with charge sheet.



(Pankaj Arora)

This is an application for releasing TSR Part on Superdari.

Present:- Ld. APP for the State.

Applicant in person.

IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.**

Considering the facts and circumstances and law laid down by higher courts, TSR Parts in question be released to the **registered owner after due identity verification** and on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

Copy of this order be given dasti to applicant.

Panchnama and valuation report shall be filed in the court along with charge sheet.

(Pankaj Arora)
DMM/West/THC/Delhi
27.06.2020

This is an application for releasing vehicle bearing no. DL-3SEN-3815 on

Superdari.

Present:- Ld. APP for the State.

Applicant in person.

IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that *Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.*

69. *The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*

70. *The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.*

71. *Return of vehicles and permission for sale thereof should be the general norm rather than the exception.*

72. *If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.*

73. *If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."*

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in CrI. M.C. No. 4485/2013 dated 10.09.2014.**

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. **DL-3SEN-3815** be released to the **registered owner after due identity verification** and on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

Copy of this order be given dasti to applicant.

Panchnama and valuation report shall be filed in the court along with charge sheet.

(Pankaj Arora)
DMM/West/THC/Delhi
27.05.2020

This is an application for releasing vehicle bearing no. DL-4SCZ-3579 on

Superdari.

Present:- Ld. APP for the State.

Applicant in person.

IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.**

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. **DL-4SCZ-3579** be released to the **registered owner after due identity verification** and on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

Copy of this order be given dasti to applicant.

Panchnama and valuation report shall be filed in the court along with charge sheet.

(Pankaj Arora)
DMM/West/THC/Delhi
27.05.2020

This is an application for releasing vehicle bearing no. DL-1SS-7564 on

Superdari.

Present:- Ld. APP for the State.

Applicant in person.

IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.**

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. **DL-1SS-7564** be released to the **registered owner after due identity verification** and on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

Copy of this order be given dasti to applicant.

Panchnama and valuation report shall be filed in the court along with charge sheet.

(Pankaj Arora)
DMM/West/THC/Delhi
27.05.2020

This is an application for releasing vehicle bearing no. DL-8SBM-0462 on Superdari.

Present:- Ld. APP for the State.

Applicant in person.

IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that *Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.*

69. *The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*

70. *The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.*

71. *Return of vehicles and permission for sale thereof should be the general norm rather than the exception.*

72. *If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.*

73. *If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."*

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.**

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. **DL-8SBM-0462** be released to the **registered owner after due identity verification** and on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

Copy of this order be given dasti to applicant.

Panchnama and valuation report shall be filed in the court along with charge sheet.

(Pankaj Angra)
DMM/West/THC/Delhi
27.06.2020

This is an application for releasing vehicle bearing no. UP-95L-3465 on

Superdari.

Present:- Ld. APP for the State.
Applicant in person.
IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.**

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. **UP-95L-3465** be released to the **registered owner after due identity verification** and on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

Copy of this order be given dasti to applicant.

Panchnama and valuation report shall be filed in the court along with charge sheet.

(Pankaj Arora)
DMM/West THC/Delhi
27.05.2020

FIR No. 012598/20
PS: Moti Nagar
27.06.2020

This is an application for releasing vehicle bearing no. DL-1LN-4053 on Superdari.

Present:- Ld. APP for the State.

Applicant in person.

IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.**

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. **DL-1LN-4053** be released to the **registered owner after due identity verification** and on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

Copy of this order be given dasti to applicant.

Panchnama and valuation report shall be filed in the court along with charge sheet.

(Pankaj Arora)
DMM/West/THC/Delhi
27.05.2020

This is an application for releasing vehicle bearing no. DL-11SH-0815 on Superdari.

Present:- Ld. APP for the State.
Applicant in person.
IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. *The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*

70. *The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.*

71. *Return of vehicles and permission for sale thereof should be the general norm rather than the exception.*

72. *If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.*

73. *If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."*

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013** dated **10.09.2014**.

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. **DL-11SH-0815** be released to the **registered owner after due identity verification** and on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

Copy of this order be given dasti to applicant.

Panchnama and valuation report shall be filed in the court along with charge

sheet.

(Pankaj Arora)
DMM/West/THC/Delhi
27.05.2020

This is an application for releasing vehicle bearing no. HR-12AJ-3643 on Superdari.

Present:- Ld. APP for the State.
Applicant in person.
IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in CrI. M.C. No. 4485/2013 dated 10.09.2014.**

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. **HR-12AJ-3643** be released to the **registered owner after due identity verification** and on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

Copy of this order be given dasti to applicant.

Panchnama and valuation report shall be filed in the court along with charge sheet.

(Pankaj Arora)
DMM/West/THC/Delhi
27.06.2020